## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAL**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: TCP/206/2016

NAME OF THE PETITIONER(S)

: A. Ramasubbu

NAME OF THE RESPONDENT(S)

: M/s ANRA Pharmaceuticals Private Limited & 2 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

**SIGNATURE** 

REPRESENTATION BY WHOM

S.M. Meers Mobidoon

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Comsel for Respondents

**ORDER** 

Counsel representing both the parties are present. Counsel for respondents placed an order from NCLAT in appeal in TCP 206/2016 setting aside the impugned order passed by this Tribunal dated 20.6.2017 wherein it is held that the Tribunal can proceed with the matter u/s 397/398 of 1956 (present 241/242 of 2013 and to decide the matter, TCP/206/2016, in accordance with law. In view of the observations, counsel for respondents prayed for time to file additional counter. Time is enlarged at request. Put up on 22.12.2017.

-se -S Vijayaraghavan Member (Technical)

~ Sel -K Anantha Padmanabha Swamy Member (Judicial)